

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH**  
**ALLAHABAD**

This is the **14<sup>TH</sup>** day of **AUGUST, 2018**.

**ORIGINAL APPLICATION NO. 330/793/2018**

**HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).**  
**HON'BLE MR MOHD JAMSHED, MEMBER (A).**

1. Jitendra Tiwari, Son of Shri Bharat Tiwari, aged about 28 years, resident of Village-Latwan, Post-Tokwan, District-Ghazipur.  
.....Applicant.

**VERSUS**

1. Union of India through its Secretary, Ministry of Communication (P &T), Dak Bhawan, Sansad Marg, New Delhi.  
2. The Chief Post Master General, U.P. Circle, Lucknow.  
3. Post Master General, Varanasi.  
4. The Superintendent of Post Offices, Ghazipur Division, Ghazipur.  
5. The Post Master, Ghazipur Head Post Office, Ghazipur.

.....Respondents

Advocate for the Applicant : Shri Dharmendra Tiwari

Advocate for the Respondents : Shri K D Mishra

**O R D E R**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Heard Shri Dharmendra Tiwari, learned counsel for the applicant and Shri K D Mishra, learned counsel for the respondents.

2. Learned counsel for the applicant submitted that the applicant is aggrieved by the impugned transfer order dated 08.08.2018 (Annexure No. A-1 to the OA) by which the applicant has been transferred from Dildar Nagar Bazar, Ghazipur to Goshandepur, Ghazipur. Against the aforesaid transfer order, he preferred representation dated 12.08.2018 (Annexure No. A-4 to the OA).

3. Learned counsel for the applicant further submitted that the applicant would be satisfied if a direction is given to the respondents to decide his pending representation in a time bound manner and till the disposal of the representation, the effect of the impugned transfer order be stayed.

4. In view of the limited prayer made by the counsel for the applicant, we are of the view of that no new useful purpose will be served in keeping this OA pending.

5. Accordingly, the OA is disposed of with the direction to the respondents/competent authority to decide the pending representation of the applicant dated 12.08.2018 by passing a reasoned and speaking order within a period of one month from the date of receipt of certified copy of this order. Till the disposal of the aforesaid representation, the impugned transfer order dated 08.08.2018 shall remain stayed subject to the condition that applicant has not yet been relieved.

6. It is made clear that we have not entered into the merits of the case. No order as to cost.

**(MOHD JAMSHED)**  
**MEMBER-A**

**(RAKESH SAGAR JAIN)**  
**MEMBER-J**

Arun..